

no such centre under the Central Government and there is no such proposal under its consideration.

Pollution by Industries

4328. SHRI SUDHIR GIRI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether with a view to check the polluting activities of some industries, the Government propose to initiate any legislation to incorporate civil liability in case of environmental damage;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) The details have not yet been finalised.

(c) Does not arise.

Improvement in the condition of Minorities

4329. SHRI LALJAN BASHA S.M.: Will the Minister of WELFARE be pleased to state:

(a) whether a committee to prescribe methods and measures to improve the conditions of minorities was constituted by the Government;

(b) if so, whether the committee has submitted its report;

(c) if so, the recommendations made by the committee; and

(d) the steps taken by the Government to implement the recommendations of the said committee?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (d) The Government had constituted a High Power Panel in May, 1980

inter-alia, to ascertain if the benefits of various fiscal policies of the Central and State Governments really reach the minorities, Scheduled Castes, Scheduled Tribes and other weaker sections of the society. The Committee was also required to suggest ways and means to improve their economic conditions. The Report on Minorities submitted by the Panel in May, 1983 was tabled in Lok Sabha on 27th August, 1990. The Government, after considering the recommendations had indicated its stand on the recommendations in the statement laid along with the Report.

Housing Schemes of Orissa

4330. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether proposals for different Urban Housing Schemes of Orissa are pending with the Union Government for clearance;

(b) if so, the reasons for delay; and

(c) the time by which the said schemes are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c) Do not arise.

[*Translation*]

Cases registered under protection of civil rights act

4331. SHRI RAM NARAIN BERWA: Will the Minister of WELFARE be pleased to state:

(a) the number of cases registered under the Protection of Civil Rights Act in various States and Union Territories during last three years;

(b) the number of cases in which challan were filed in the courts and those convicted therein; and